CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 174/TT/2026

Subject : Petition for truing-up of the transmission tariff for the 2019-24 tariff period and determination of the transmission tariff for the 2024-29 tariff period for 400 kV D/C (quad) Alipuduar-Jigmeling Transmission Line (Indian Portion) and 02 Nos. 400 kV line bays at Alipurduar Sub-station under "Transmission System Strengthening in Indian System for Transfer of power from Mangdechhu Hydroelectric Project in Bhutan" in the North Eastern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Assam Power Distribution Company Limited (APDCL) and 13 Others.

Petition No. 33/TT/2026

Subject : Petition for truing-up of the transmission tariff for the 2019-24 tariff period and determination of the transmission tariff for the 2024-29 tariff period for Assets under the "Combined Asset for Strengthening Scheme" in the Northern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and 14 Others

Petition No. 166/TT/2026

Subject : Petition for truing-up of the transmission tariff for the 2019-24 tariff period and determination of the transmission tariff for the 2024-29 tariff period **for** Assets under "Provision of SPARE ICTs" in the Eastern Region.

Petitioner : Power Grid Corporation of India Limited

Respondents : Bihar State Power (Holding) Company Limited (BSPHCL) and 5 Others

Petition No. 253/TT/2026

Subject : Petition for determination cum truing-up of the transmission tariff for the 2019-24 tariff period and

determination of the transmission tariff for the 2024-29 tariff period for Assets under “Establishment of State-of-the-Art Unified Centralized Network Management System U-NMS for ISTS and State Utility Communication Network” in the North Eastern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Assam Power Distribution Company Limited (APDCL) and 6 Others

Petition No. 325/TT/2026

Subject : Petition for truing-up of the transmission tariff for the 2019-24 tariff period and determination of the transmission tariff for the 2024-29 tariff period for 02 No of Assets under Project – "North Eastern Region Strengthening Scheme-XI” in North Eastern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Assam Power Distribution Company Limited (APDCL) and 6 Others

Petition No. 99/TT/2025

Subject : Petition for truing-up of the transmission tariff for the 2019-24 tariff period and determination of the transmission tariff for the 2024-29 tariff period for the asset under “Transmission System associated with Teesta (Stage-V) HEP” in Eastern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Bihar State Power (Holding) Company Limited (BSPHCL) and Others

Date of Hearing : **11.11.2026**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Ms. Swapna Seshadri, Advocate, PGCIL
Shri Savyasachi Saumitra, Advocate, UPPCL
Shri Rohan Andrew Naik, Advocate, UPPCL
Shri Kaustubh Narendran, Advocate, UPPCL
Shri Vidhan Vyas, Advocate, (for Govt. of Sikkim) (in Petition Nos. 174/TT/2026 & 166/TT/2026)

Shri Syed Haider Shah, Advocate, (for Govt. of Sikkim) (in Petition Nos. 174/TT/2026 & 166/TT/2026)
Shri Zafrul Hasan, PGCIL
Shri Naresh Kumar, PGCIL
Shri Piyush Awasthi, PGCIL
Shri Vijay G., PGCIL

Record of Proceedings

These matters were heard virtually.

2. The instant Petitions have been filed for the truing-up of the transmission tariff for the 2019-24 tariff period and the determination of the transmission tariff for the 2024-29 tariff period.

3. In Petition No. 174/TT/2026, the learned counsel for the Petitioner submitted that the information sought by the Commission has been submitted by the Petitioner and the pleadings in the matter are complete. The learned counsel further submitted that the Petitioner had filed a Review Petition No. 23/RP/2025 seeking review of the order dated 19.7.2025 in Petition No. 45/TT/2023 (Petition for determination of the tariff for the 2019-24 tariff period) and the Commission vide order dated 7.7.2026 had disposed of the said Review Petition giving the Petitioner liberty to raise the issues at the time of truing-up. She, therefore, requested for time to file the written submissions with respect to the time over-run issues and other issues raised in the Review Petition in terms of the Commission's direction.

4. In Petition No. 99/TT/2025, the Petitioner's representative submitted that in the instant Petition reconductoring is taking place and requested to the Commission to allow the unrecovered depreciation against the de-capitalization under "Power to relax" and "Power to Remove Difficulty".

5. In Petition No. 33/TT/2026, the learned counsel for UPPCL has submitted that UPPCL has filed its reply in the matter vide affidavit dated 18.9.2026 which may be considered.

6. The Petitioner's representative(s) in all other Petitions submitted that the Petitioner has furnished all the information sought by the Commission through Technical Validation (TV) letters and Record of Proceedings (RoP's). The Petitioner's representative further submitted that the pleadings in the matters are complete and the tariff may be allowed as claimed.

7. The Petitioner's representative(s) in all other Petitions submitted that the Petitioner has furnished all the information sought by the Commission through Technical Validation (TV) letters and Record of Proceedings (RoP's). The Petitioner's representative further submitted that the pleadings in the matters are complete and the tariff may be allowed as claimed.

8. After the hearing, the Commission directed as under:

a) The Petitioner to file its written submission in Petition No. 174/TT/2026, on an affidavit, within a week, with an advance copy to the Respondents.

b) The Respondents to file their respective replies/written submission, if any, within a week, with an advance copy to the Petitioner, who may file its rejoinder/written submission, if any, within a week thereafter.

c) **In Petition No. 99/TT/2026:** The Petitioner to submit the details of the works and amount claimed under reconductoring/upgradation and replacement during the 2019-24 tariff period separately, on an affidavit, with an advance copy to the Respondents within a week.

9. Subject to the above, the Commission reserved the order in these matters.

By order of the Commission
Sd/-
(Kamal Kishor)
Deputy Chief (Law)